



High Court of Tripura
Agartala

Order No. 60

Dated, Agartala, the 20th June, 2014

In partial modification of the Order No.51, dated 06.02.2014, Hon'ble the Chief Justice has been pleased to order that henceforth, no pleading/petition shall be permitted to be filed in the Registry of the Hon'ble High Court in any pending/newly instituted case, where the respondent(s)/opposite party(s) are/are to be represented by Advocate General/Government Advocate/Public Prosecutor/Assistant Solicitor General/Standing Counsel, till 2 (two) copies of pleading/petition have been served to the concerned Government Counsel/Standing Counsel or to their Juniors or Clerks.

By Order,

Sd/-

(A. Debbarma)
Deputy Registrar (Judicial)

Memo. No.F. 40 (21)-HCT/BENCH/REGISTRY/2014 / 4048-69

June 20, 2014

Copy to:

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, State of Tripura, Agartala;
06. The Assistant Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The Registrar (Judicial), High Court of Tripura, Agartala;
10. The Registrar (Vigilance), High Court of Tripura, Agartala;
11. The Joint Registrar, High Court of Tripura, Agartala;
12. The Deputy Registrar(s), High Court of Tripura, Agartala;
13. The Assistant Registrar(s), High Court of Tripura, Agartala;
14. The Assistant Registrar-cum-Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
15. The Librarian-cum-RO., High Court of Tripura, Agartala;
16. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
17. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
18. All the Superintendent(s), Bench Section, High Court of Tripura, Agartala for information and strict necessary compliance;
19. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
20. All the Dealing Assistants, Bench Sections, High Court of Tripura, Agartala for information and strict necessary compliance;
21. Notice Board of the Court-house; and
22. Order File.

20/06/14

(A. Debbarma)
Deputy Registrar (Judicial)